

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 08
(IB)-161(PB)/2024

IN THE MATTER OF:

Bank of Maharashtra

.... Petitioner/Applicant

Vs.

Sh. Amit Goyal

.... Respondent

Order u/S. 95(1) of the Insolvency & Bankruptcy Code, 2016

Order delivered on 09.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Shivam Gupta

ORDER

1. The Applicant herein viz. Bank of Maharashtra has moved the present application u/s-95(1) of IBC, 2016 read with Rule 7 of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Rules, 2019 (Personal Guarantor Rules) against Personal Guarantor (PG) to Corporate Debtor with a prayer to initiate insolvency resolution process. According to the Ld. Counsel for the applicant, the demand notice under Section 95(4)(b) read with Rule 7 of the Personal Guarantor Rules, demanding payment of amount of default (in Form-B) is enclosed with the application and is placed on record at page no. 108-115 of the application.
2. The Ld. Counsel has submitted the proof of service of the application upon the Personal Guarantor. We have also perused the judgement of Hon'ble Supreme Court of India delivered in a Batch of 384 petitions including *WP (Civil No. 1281/2021 Dilip B Jiwarajka vs. Union Of India & Ors.* Filed under Article 32 of the Constitution of India, on

09.11.2023.

3. As per provision of the Law, on filing of this application, the interim moratorium as stipulated under Section 96(1)(a) of IBC, has already commenced in relation to all debts of the Personal Guarantor.
4. As proposed by the Applicant, this Bench appoints **Mr. Anil Kumar** as Resolution Professional, whose details are given below:
IBBI Registration No: IBBI/IPA-001/IP-P00144/2017-2018/10308
E-mail Address: anil2566@gmail.com
5. The Resolution Professional so appointed shall perform all the functions as stipulated under Section 99 of IBC, 2016 read with Rules made thereunder. He shall also examine the application and make recommendations with reasons in writing for acceptance or rejection of the present application within the time stipulated under Section 99 of IBC, 2016
6. The Resolution Professional shall give a copy of its Report to the Applicant, creditors of the applicant as well as to Personal Guarantor as soon as the same is filed before this Authority.
7. The Applicant and his counsel are directed to make available the copy of this order along with copy of the application and documents immediately to Mr. Anil Kumar Resolution Professional by all modes for information and necessary compliance.
8. List the matter **on 06.05.2024** for the perusal of the Report of the RP and further proceedings.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

Shubham Pandya – 09.04.2024